¬
C.A.No. 200-201 OF 2002

ITEM No.1 Court No. 2 SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA Nos. 5-6 in Civil Appeal No.200-201/2002

COMMNR. OF CENTRAL EXCISE, SHILLONG Appellant (s)

VERSUS

M/S. NORTH EASTERN TOBACCO LTD. Respondent (s)

(For stay and office report)

Date : 15/02/2002 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) Mr. Harish N. Salve, S.G.
Mr. K.N. Raval, A.S.G.
Mr. K. Swami, Adv.
Mr. B. Krishna Prasad, Adv.

For Respondent (s) Mr. K.K. Venugopal, Sr. Adv.
Ms. Nisha Bagchi, Adv.
Ms. Indu Malhotra, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Interim orders will continue insofar as realisation of any dues from the respondent or payment of refund is concerned. This and the connected matters be posted for hearing in July, 2002.

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Kalyani. (S.L. GOYAL) @@
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